ITEM NO.15 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).141/2017

AMBEDKAR ASSOCIATION FOR DEVELOPMENT (AAD)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date: 13-04-2023 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Dr. Manoj Gorkela, Adv.

Mr. Sourav Singh, Adv.

Mr. Adutiya Veer, Adv.

Mr. Varun Kumar, Adv.

Mr. Arjun Sain, Adv.

Ms. Shashi Kiran, AOR

For Respondent(s) Mrs. Madhavi Divan, A.S.G.

Mrs. Diksha Rai, Adv.

Mr. Vinayak Sharma, Adv.

Mr. Apporv Kurup, Adv.

Mr. Shlok Chandra, Adv.

Mr. Madhav Sinhal, Adv.

Mr. Amrish Kumar, AOR

Mr. K M Nataraj, A.S.G.

Mr. Vinayak Sharma, Adv.

Mr. Apoorv Kurup, Adv.

Mr. Shlok Chandra, Adv.

Mr. Madhav Sinhal, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following O R D E R

The jurisdiction of this Court under Article 32 of the Constitution was invoked in 2017 for making appointments to the post of Chairperson/Vice-Chairperson and Member of the National Commission for Scheduled Castes within a stipulated period.

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- The Union of India filed a counter affidavit stating that the Members were appointed.
- The present position relating to the Sixth Commission is that the Chairperson, Vice-Chairperson and two Members are in place, while there is one vacancy.
- The Union of India shall take appropriate steps to ensure that the composition of the National Commission for Scheduled Castes is completed on an expeditious basis.
- 5 The petition is disposed of.
- 6 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR) ASSISTANT REGISTRAR